

अध्यक्ष महोदय : अगर वे मुझे सुनने दें, तो मैं आपकी बात सुन लूंगा।

(अवध(न))

अध्यक्ष महोदय : जो मेरे अधिकार में था, वह मैंने कर दिया है।

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न सुनिए।

अध्यक्ष महोदय : मुझे कोई सुनने तो दे। मैंने आप को एलाऊ किया है।

श्री अटल बिहारी वाजपेयी : संविधान के अनुसार बैकवर्ड क्लासिफ़िकेशन की रिपोर्ट सभा-पटल पर रखी जानी चाहिए। आपने भी अपनी घोषणा में इस बात का उल्लेख किया है। संविधान के अन्तर्गत सरकार जो काम करने के लिए विवश है—बंदी हुई है, क्या सरकार उसको इस तरह से करेगी कि संविधान की मंशा ही खत्म हो जाए? रिपोर्ट को आप हुए श्राट महीने हो गए हैं। मंत्री महोदय यह आश्वासन देने के लिए भी तैयार नहीं हैं कि कब तक रिपोर्ट सभा-पटल पर रखी जाएगी। अध्यक्ष महोदय, आप सरकार को निर्देश दें।

अध्यक्ष महोदय : मैं निर्देश नहीं दे सकता। जो मैं कह सकता हूँ, वह मैंने कह दिया है। मैं निर्देश देने की स्थिति में नहीं हूँ।

श्री अटल बिहारी वाजपेयी : तो फिर हमें सरकार को मजबूर करने के लिए और तरीका अपनाना पड़ेगा।

SHRI P. VENKATASUBBAIAH: It is not the intention of the Government to flout the Constitution. I have

stated, after you, Sir, have made your observations that it is not our intention to avoid or to evade placing the Commission's recommendations before the House. But before the Commission's recommendations are placed, Government would like to place a comprehensive report, based on the recommendations made by the Commission. We have been taking steps expeditiously.... (Interruptions) and I have told.... (Interruptions)

SHRI ATAL BIHARI VAJPAYEE: Why is this being made a prestige issue?

SHRI P. VENKATASUBBAIAH: Government will try its best to place it on the Table of the House, during this session..... (Interruptions)

SHRI ATAL BIHARI VAJPAYEE: We want a firm commitment. If there are any practical difficulties, we can understand. (Interruptions)

SHRI P. VENKATASUBBAIAH: I may once again assure Shri Vajpayee and other hon. Members that what I have said is that during this session, Government is taking all steps to place on the Table of the House. I will further add that Government will place the Report on the Table of this House during this session.

12.10 hrs.

RE. ADJOURNMENT MOTIONS
ETC.

SHRI INDRAJIT GUPTA (Basirhat): You are familiar with Chandigarh, I think, more than any of us. It is a Union Territory. It does not come under the State Governments either of Punjab or Haryana. Yesterday you must have seen in the papers that the police of this Union Territory, apart from brutally making a lathi charge.... (Interruptions)

MR. SPEAKER: You could bring it under 377. I will allow it.

(Interruptions)

MR. SPEAKER: I cannot allow an adjournment motion on this. I can allow your mentioning it under 377.

SHRI INDRAJIT GUPTA: You ask the Home Minister to make a statement.

MR. SPEAKER: If you bring it under 377 I will allow it.

(Interruptions)

SHRI INDRAJIT GUPTA: The headquarter of our party office has been entered by the police there. They had committed vandalism there. They had been beaten up people, they had destroyed furniture; they had also man-handled....

(Interruptions)**

MR. SPEAKER: Shrimati Sheila Kaul.

(Interruptions)

MR. SPEAKER: I do not know that.

(Interruptions)

MR. SPEAKER: Not allowed.

(Interruptions)

SHRI ATAL BIHARI VAJPAYEE: Chandigarh is a Union Territory.

MR. SPEAKER: I know that. I have been living in that city.

(Interruptions)

SHRI ATAL BIHARI VAJPAYEE: The Minister does not make a statement in regard to 377. He does not give a reply in regard to 377. (Interruptions)

MR. SPEAKER: I think he will do so.

(Interruptions)

MR. SPEAKER: I have allowed Mr. Mani Ram Bagri.

(Interruptions)

MR. SPEAKER: Shrimati Sheila Kaul.

(Interruptions)

अध्यक्ष महोदय : श्री बागड़ी, अगर आप कुछ कहना चाहते हैं, तो मैं सुनने के लिए तैयार हूँ ।

(अवधान)

अध्यक्ष महोदय : मैं आपको एलाऊ किया है ।

PROF. MADHU DANDAVATE
What is your observation on this.

MR. SPEAKER: He can bring it under 377. I have not allowed an adjournment motion on that.

(Interruptions)

MR. SPEAKER: I cannot allow it.

PROF. MADHU DANDAVATE (Rajapur): There is no obligation on the part of the Minister to reply under 377.

MR. SPEAKER: You can raise it any other way; you can criticise the Government in any other way. But no adjournment motion can be allowed on this. There are daily certain things happening in this House. I am not going to allow adjournment motions on these things.

(Interruptions)

SHRI INDRAJIT GUPTA: The Speaker of the State Assembly and the Chief Minister had said that this could not be discussed in the State Assembly because this is a matter concerning the Centre. We raised it here. You do not pay any attention to this. (Interruptions)

** Not recorded.

MR. SPEAKER: I am not going to allow an adjournment motion on this.
(Interruptions)

12.13 hrs.

PAPERS LAID ON THE TABLE

Annual Accounts of National Council of Educational Research and Training, New Delhi for 1979-80 and Indian Institute of Technology, Delhi for 1979-80.

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND SOCIAL WELFARE (SHRI-MATI SHEILA KAUL): I beg to lay on the Table—

(1) A copy of the Annual Accounts (Hindi version) of the National Council of Educational Research and Training, New Delhi, for the year 1979-80 together with Audit Report thereon. [Placed in Library. See No. LT-2696/81]

(2) A copy of the Annual Accounts of the Indian Institute of Technology, Delhi, (Hindi and English versions) for the year 1979-80 together with Audit Report thereon under sub-section (4) of section 23 of the Institutes of Technology Act, 1961. [Placed in Library. See No. LT-2697/81].

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): On behalf of Shri Yogendra Makwana:

An Explanatory Statement giving reasons for immediate legislation by the State of Nagaland (Amendment) Ordinance, 1981.

I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for

immediate legislation by the State of Nagaland (Amendment) Ordinance, 1981. [Placed in Library. See No. LT-2698/81].

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI P. VENKATA REDDY): On behalf of Shrimati Ram Dulari Sinha:

An Explanatory Statement giving reasons for immediate legislation by the working journalists and other Newspapers Employees (Conditions of Service) and Miscellaneous Provisions (Amendment) Ordinance, 1981.

I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions (Amendment) Ordinance, 1981. [Placed in Library. See No. LT-2699/81].

Notification under Central Excise Rule, 1944.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT):

I beg to lay on the Table a copy of Notification No. GSR. 385 (E) (Hindi and English versions) published in Gazette of India dated the 8th June, 1981 together with an explanatory memorandum making certain further amendment to Notification No. 1005/80-CE dated the 19th June, 1980, issued under the Central Excise Rules, 1944. [Placed in Library. See No. LT-2700/81].

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MAL-LIKARJUN):

RAILWAYS ACCIDENTS (COMPENSATION) AMENDMENT RULE, 1981: